

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
(DEPARTMENT OF COMMERCE)

RAJYA SABHA
UNSTARRED QUESTION NO. 1013
TO BE ANSWERED ON 10th FEBRUARY, 2023

MEASURES FOR TRADE PROTECTION

1013. SHRI HARDWAR DUBEY:

Will the Minister of COMMERCE & INDUSTRY be pleased to state:

- (a) the Non-Tariff Measures (NTMs) prescribed for trade related procedures, regulations, 248 standards, licensing regime and trade protection measures such as anti-dumping duty etc; and
- (b) the details of major NTMs maintained for Indian exports?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SMT. ANUPRIYA PATEL)

(a): Non-Tariff Measures (NTMs) are applicable on products being placed in domestic market which includes both imported products and products produced in domestic market. As per UNCTAD, NTMs are policy measures, other than ordinary custom tariffs that can potentially have an economic effect on international trade in goods, changing quantities traded or prices or both.

(b): Details of NTMs pertaining to Sanitary & Phytosanitary Measures (SPS) and Technical Barriers to Trade (TBT) can be found at <http://epingalert.org>.
